

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 04 OF 2019 &
IA NO. 1805 OF 2018 & IA NO. 246 OF 2019**

Dated: 22nd July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**M/s Chikkahalli Solar Power Project LL.P & Anr. Appellant(s)
Versus
Bangalore Electricity Supply Company Limited & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. Prabhuling Navadegi, Sr. Adv.
Mr. Ashish Yadav
Mr. S. Padmi

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Mr. Aishwarya Choudhary for R-1

Mr. Nithin Saravanan
Ms. Arunima Singh
Ms. Priyadarshini for R-2

ORDER

Objections finally, if any, by the Respondents shall be filled on or before 08.08.2019 after duly serving copy on the other side failing which it shall be taken as nil.

Appellant is permitted to file written submissions on or before 07.08.2019 after duly serving copy on the other side since similar matters are heard and reserved for orders. Written arguments of respondents, if any, shall be filed by next date of hearing i.e. by 19.08.2019 after duly serving copy on the other side.

List the matter for hearing on **19.08.2019**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

pr/mkj